

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD**

**Allahabad, this the 20<sup>th</sup> day of April, 2010**

**Hon'ble Mr. D.C. Lakha, Member-A**

**Original Application No.314 of 2006  
(U/s 19 of Administrative Tribunal Act, 1985)**

Virendra Prasad aged about 40 years Son of late Yad Ram, resident of Village and Post Chulhawali, District Firozabad.

..... **Applicant.**

By Advocate: S. Dwivedi

**V E R S U S**

1. Union of India through the General Manager, North Central Railway, Head Quarter Office, Allahabad.
2. The General Manager, North Central Railway, Head Quarter Office, Allahabad.
3. The Divisional Railway Manager, North Central Railway, Allahabad Division, Nayab Yusuf Road, Allahabad.

..... **Respondents.**

By Advocate: Shri P.N. Rai

**ORDER**

Heard Shri M.A. Ansari holding brief of Shri S. Dwivedi, learned counsel for the applicant and Shri S.P. Mishra holding brief of Shri P.N. Rai, learned counsel for the respondents.

2. This is a matter relating to the compassionate appointment. Learned counsel for the applicant has submitted that representation dated 8.7.2003 addressed to General Manager, N.C. Railway, Allahabad is still pending. Learned counsel for the respondents contended that the matter was disposed of long time ago i.e. on 7.3.1983 on the basis of the

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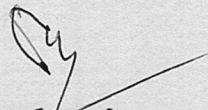


claim being submitted after 5 years, which is stipulated period for these matters. Copy of the representation dated 8.7.2003 is perused. In this application the decision of the department dated 7.3.1983 has not been acknowledged. It seems that the applicant was not aware while putting up the representation dated 8.7.2003.

3. In view of the above, I hereby direct the respondent No.2 to consider and dispose of the matter in the light of the representation dated 8.7.2003 submitted by the applicant within a period of three months from the date of receipt of copy of this order.

4. Be it noted that I have not passed any order on the merits of the case.

5. With the above directions, the OA is disposed of. No costs.

  
Member-A

RKM/